

SECTION-XV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 93 OF 2007

BASANT KUMAR

...APPELLANT

VERSUS

MAHENDRA KUMAR & ORS.

...RESPONDENTS

REVISED OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 22.09.2016, when the Court was pleased to pass the following order:

**"Issue fresh notice to Respondent No. 10
returnable in six weeks.
Dasti, in addition, is permitted.**

Accordingly, fresh Show-Cause Notice was issued to respondent No. 10 through Registered AD Post as well as Dasti. As per track report Notice has been delivered to Respondent No. 10 on 10.10.2016. However, it is for the information of the Court that Mr. T. Mahipal, Advocate is already appearing on behalf of respondent No. 10. Counsel for the appellant has on 8.11.2016 filed affidavit of dasti service alongwith proof of service and the same is defective for the reason that para 2 of affidavit is incomplete.

It is submitted that there are 10 respondents in this Appeal. Respondent Nos. 1-5 & 7-9 are represented through Mr. Jatin Zaveri & Ms. Ruchi Kohli, Advocates respectively. Respondent Nos. 6/1 to 6/3 have been served through AD Cards but no one has entered appearance so far. Respondent No. 10 has been impleaded as party Respondent vide Court's Order dated 08.10.2010 and is represented through Mr. T. Mahipal, Advocate.

Service is complete.

The matter above-mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 9th day of November, 2016.

ASSISTANT REGISTRAR

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- Copy to:
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 2. Mr. Jatin Zaveri, Adv.
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 3. Ms. Ruchi Kohli, Adv.
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 4. Mr. T. Mahipal, Adv.
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ASSISTANT REGISTRAR